

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH PUNE

AT PUNE

EXECUTION APPLICATION No.23 of 2023 (WZ)
IN
ORIGINAL APPLICATION No.124 of 2023 (WZ)

VRINDA BASU

APPLICANT

V/s

STATE OF MAHARASHTRA
& OTHERS

RESPONDENTS

REPLY OF RESPONDENT No.11
(SHIROL MUNICIPAL COUNCIL)

MAY IT PLEASE THE HON'BLE TRIBUNAL

Reply on behalf of Respondent No.11 (Shirol Municipal Council) is as under: -

1. At the outset, the Respondent No.11 does not admit what is stated in the Execution Application except what forms part of the record and denies everything in the said application that is contrary to what is stated and/or inconsistent herein.
2. The Respondent No.11 submits that nothing, not expressly admitted, herein ought to be taken as admitted by the Respondent No.11 or be deemed to have been admitted by Respondent No.11 for want of specific traverse. The Respondent No.11 states that for the purpose of brevity, the Respondent No.11 is not denying each and every allegation, statement or contention of the Applicant which is ex-facie

contrary to the Respondent No.11's contentions and its stand in the present case except to the extent that such allegations, statements or contentions necessitate comment or warrant a reply.

3. The Applicant in the present case is neither a resident of the town nor has verified the status. The Applicant merely based on newspaper articles has filed present proceedings. The Applicant is thus not an aggrieved party and does not have the locus to file the present proceedings.
4. The Respondent No.11 submits that the Respondent No.11 was constituted and came into existence in February 2018. The current population of the Town is 33,100. Shirol is located at a distance of 1.5 kms from Panchganga river. The town receives water supply of 1.8 MLD and the sewage generated is 1.3 MLD. At present the following measures are being undertaken: -
 - (a) The water which is flowing from the sondmali nala is arrested by the Respondent No.11. The materials and the solid waste which is found in the water is then removed. The Respondent No.11, thereafter, disinfects the water by pouring the bleaching powder.
 - (b) The Respondent No.11 submits that the nala mentioned above is flowing only in the monsoon season and is dry for the rest of the year.
 - (c) The disinfected water in diluted form, is then drawn by the farmers located at the bank of the river by pumps for agriculture purposes.
 - (d) It is submitted that no untreated sewage is discharged into the river directly.

5. The Respondent No.11 submits that in the aforesaid circumstances, the Respondent No.11 has initiated steps for construction and installation of the sewage treatment plant (STP). The DPR was prepared by the Respondent No.11 for having the STP at land bearing Gat No.1042/1 for a capacity of 6 MLD. The DPR under the Maharashtra Suvarna Jayanti Nagrothan Maha-Abhiyan is prepared. The online e-tender was floated on 5th October 2024. The bids have been received and tender will be awarded shortly. The following long-term measures are proposed: -
- (a) The DPR of underground drainage scheme costs around 97.67 crores is prepared under the Maharashtra Suvarna Jayanti Nagrothan Maha-Abhiyan.
 - (b) The Proposal has been sanctioned by the Respondent No.1 vide administrative approval on 3rd October 2024 vide GR No.Nagro-2024/P.R.No.-500/Navi 33(c).
 - (c) The land bearing Gat No.1072/1 is in possession of the Respondent No.11 for the purpose of the STP. The proposed plant of capacity of 6 MLD for future generation will be ready by December 2026.
6. The Respondent No.11, therefore, submits that the Respondent No.11 is taking all efforts to ensure that there is no direct discharge in the River Panchganga. The Respondent No.11 is also ensuring there is no destruction to the environment. The Respondent No.11 is a newly formed body and hence learning the nuances of managing and administrating its affairs. The Hon'ble Tribunal considering the

facts and circumstances stated above, be pleased to consider the timeline and dispose off the present application.

Pune

Date : 29/11/2024

A handwritten signature in blue ink, appearing to read 'S. S. Sawi', with a horizontal line underneath.

Advocate for Respondent No.11

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VRINDA BASU

APPLICANT

VS

STATE OF MAHARASHTRA & Ors.

RESPONDENTS

A F F I D A V I T**MAY IT PLEASE THE HON'BLE TRIBUNAL:**

I, Nishikant Prachandrao, adult, Occu.:service, having office at Post Shirol, District Kolhapur do hereby state on solemn affirmation as under: -

I am the Chief Officer of the Respondent No.11 above named and responsible for day to day administration of Respondent No.11. As such, I have gone through the Reply and annexure thereto being filed today. I find that the contents therein are true and correct to the best of my knowledge and belief and which may be treated as part and parcel of the present affidavit.

WHATEVER STATED ABOVE is true and correct to the best of my knowledge and belief. In witness whereof I have signed hereunder at

Shirol on 29th day of November 2024



One (1)
No. of Correction

Nishikant Prachandrao
DEPONENT
Chief Officer
Municipal Council, Shirol



Solemnly affirmed before me by
Shri/Smt. Nishikant Prachondrao
Age Adult Occup Service of Shiroi
who is identified by Shri Siddh.
..... Adv whom I know Personally

Di: 29 NOV 2024

BEFORE ME

Shri. N. J. Patil
Advocate / Notary
Kurundwad, Tal. Shiroi
Dist. Kop. 9850418927



Noted & Registered '29 NOV 2024

at Serial Numbers... 298 / 2024



No. of Correction